

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

1) M.A.532/2001 without counter for appr. orders.

2) counter to the O.A. not filed.

3) counter to the O.A. filed by R.LY without filing of appearance memo.

For orders.

Bench

M  
16/8/2001

Free copy of order off. 12/8/2001 issued to the counsel for both sides.

PARK  
S.O.

M  
20/8/01  
1) Counter by R.LY to 3 not filed.  
2) For further orders.

M  
14/12/01  
Free copy of order off. 12/12/01 issued to the counsel for both sides.

Bench

P  
29/12  
S.O.

Order dated 17.8.2001

The learned Addl. Standing Counsel Shri B.Das has filed M.A.532/2001 seeking two months time to dispose of the appeal filed by the applicant, which is objected to by Shri B.N.Mishra, learned counsel for the petitioner, who submits that on an earlier occasion on a Misc.Application, respondents were allowed two months time which is going to be over by to-morrow and therefore, respondent should not be allowed further time. Because of the fact that the applicant filed an appeal before the appellate authority on 20.3.2001 and even before expiry of six months he approached the Tribunal, we allow time till the end of October, 2001, to respondents to dispose of the appeal through a speaking order.

M.A.532/2001 is disposed of accordingly.  
Hand over copies of orders to both sides

S. J. M.  
VICE-CHAIRMAN  
T  
MEMBER (JUDICIAL)

18. 12. 2001.

Mr. B.N. Mishra, learned counsel for the applicant submits that he does not want to pursue this O.A.

We have heard Mr. B.N. Mishra, Ld. Counsel for the applicant, Mr. B.Das, Ld. ASL, and Mr. K. Mohanty, Ld. GA for Res. 4. In view of the submission made, the O.A disposed of as not being

D. J. M. (18/12/2001)  
V. R. (18/12/2001)  
N. D. (18/12/2001)